

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DHAVALPRATAPSIH MOHITEPATIL AGRO INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DHAVALPRATAPSIH MOHITEPATIL AGRO INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	15 th October, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U01111PN2007PLC130850
5.	Address of the registered office and principal office (If any) of corporate debtor	"PRATAPGAD", AT: DHAVALNAGAR POST ; SHANKARNAGAR, TALUKA: MALSHIRAS SOLAPUR MH 413118 IN
6.	Insolvency commencement date in respect of corporate debtor	20 th February, 2020 (Order received on 21.02.2020)
7.	Estimated date of closure of insolvency resolution process	17 th August, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Dharit Kishorbhai Shah Reg No- IBBI/IPA-001/IP-P00993/2017-2018/11640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat - 390 007. Email -bipin.smdt@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat - 390 007. Email - cirp.dhavalpratap@gmail.com
11.	Last date for submission of claims	5 th March 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (a) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

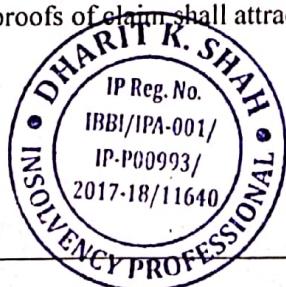
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the DHAVALPRATAPSIH MOHITEPATIL AGRO INDUSTRIES LIMITED on 20th February, 2020 (Order received on 21.02.2020)

The creditors of DHAVALPRATAPSIH MOHITEPATIL AGRO INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 5th March 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 22nd February, 2020
Place: Vadodara

Sd/-
Dharit Kishorbhai Shah
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P00993/2017-2018/11640